

NATIONAL SAVINGS CERTIFICATES (4TH AND 5TH AMENDMENTS) RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MATI SUSHILA ROHATGI): Sir, on behalf of Shri Pranab Kumar Mukherjee, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—

- (1) The National Savings Certificates (Fourth Issue) (Amendment) Rules, 1976, published in Notification No. G.S.R. 28(E) in Gazette of India dated the 19th January, 1976.
- (2) The National Savings Certificates (Fifth Issue) (Amendment) Rules, 1976, published in Notification No. G.S.R. 29(E) in Gazette of India dated the 19th January, 1976. [Placed in Library. See No LT-10341/76].

REPORT OF COURT OF INQUIRY INTO THE ACCIDENT OPPOSITE MAEL COLLIERY, BIHAR

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): Sir, on behalf of Shri K. V. Raghunatha Reddy, I beg to lay on the Table a copy of the Report (Hindi version) of the Court of Inquiry into the causes and circumstances attending the accident which occurred while mining coal opposite Mael Colliery in District Giridih (Bihar). [Placed in Library. See No. LT-10342/76].

DELHI LAND HOLDINGS (CEILING) AMENDMENT RULES, 1976

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA-SAHAB P. SHINDE): I beg to lay

on the Table a copy of the Hindi version of the Delhi Land Holdings (Ceiling) (Amendment) Rules, 1976 published in Notification No. F.11(12)/S.K./C/76 in Delhi Gazette dated the 14th January, 1976 under sub-section (3) of section 27 of the Delhi Land Holdings (Ceiling) Act, 1960. [Placed in Library. See No. LT-10343/76].

DRUGS AND COSMETICS (1ST AMENDMENT) RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): I beg to lay on the Table a copy of the Drugs and Cosmetics (First Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 139 in Gazette of India dated the 31st January, 1976, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-10344/76].

REPORT OF COMMISSION OF INQUIRY INTO SHAHDARA DISTURBANCES OF AUGUST, 1972 AND ACTION TAKEN THEREON AND CORRECTION OF INFORMATION GIVEN DURING CALLING ATTENTION RE BURNING OF HOUSES AND KILLING OF HARJANS IN BIHAR

SHRI F. H. MOHSIN: I beg to lay on the Table—

- (1) A copy each of the following documents (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - (i) Report of the Commission of Inquiry into the Shahdara disturbances of August, 19-22, 1972.
 - (ii) Memorandum of Action taken on the Report.
- (2) A statement (Hindi and English versions) correcting certain information given by